(2020) 12 SEBI CK 0140

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No.438, 439, 440, 534, 535, 536 Of 2019

P.F. Sundesha & Ors APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 24-12-2020

Acts Referred:

Citation : (2020) 12 SEBI CK 0140

Hon'ble Judges : Tarun Agarwala, Presiding Officer;Dr. C. K. G. Nair, Member;M. T. Joshi, J

Bench : Full Bench

Advocate : Sumit Garg, Nishant Varun, Rashi Verma, Kamal Budhiraja, Shyam Mehta, Mihir Mody, Arnav Misra, K. Ashar, Kavin Gulati, Ravi Kadam

Judgement

Appeal nos.438, 439 and 440 of 2020

1. Since common issues are raised all these appeals are taken up together. Connect with appeal no.534 of 2019.

2. Three weeks time is allowed to the respondent to file reply. Two weeks thereafter to the appellant to file rejoinder. The matter would be listed for

admission and for final disposal on 1st February, 2021.

Appeal nos.534, 535 and 536 of 2019

3. The other appeal nos.534, 535 and 536 of 2019 will also be taken up for consideration on 1st February, 2021.

4. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video

conferencing or through physical hearing.

5. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.

